

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 19th of October, 2023

S.O 547 .- In pursuance of the powers conferred by sub-rule (4B) of rule 8 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department S.O. GST No. 105/2023- Tax, dated the 03rd March, 2023, namely:-

In the said notification, after the words, "State of Gujarat", the words "and the State of Puducherry" shall be inserted.

This notification shall be deemed to have come into force with effect from the 31st day of July, 2023.

By order of The Government of Jammu and Kashmir.

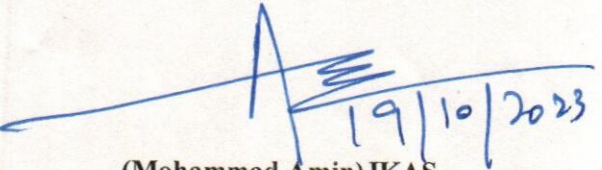
Sd/-
(Santosh D Vaidya)IAS
Principal Secretary to the Government
Finance Department

No:FD-ST/34/2021

Dated: 19 . 10 -2023

Copy to the :-

1. Secretary, GST Council, New Delhi.
2. All financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to the Government
Finance Department

